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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CCP 336/93 in  
O.A. No. 2145/92

New Delhi, this the 23rd day of December, 1993.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN  
HON'BLE MR B.N.DHUNDIYAL, MEMBER(A)

Anand Kumar Sinha, resident  
of AGI/136 'C' Vikas Puri,  
New Delhi-110018. .... Petitioner.  
(in person)

vs.

Shri S.K.Gupta  
Secretary,  
Staff Selection Commission  
12, Kendriya Karyalaya  
Parisar  
Lodi Road,  
New Delhi-110003. .... Respondents.  
(by Mr M.L.Verma, Advocate).

O R D E R (oral)

PER S.K.DHAON, VICE CHAIRMAN

The complaint in this application is  
that the direction of this Tribunal in para 7  
of its judgment in O.A.No.2145 of 1992, decided on  
6.11.1992, have not been complied with.

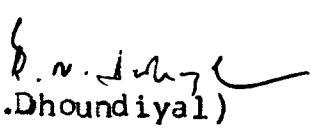
2. The afore-stated direction may be  
broken into parts. The first part is that  
the Secretary, Staff Selection Commission will  
issue the interview call letter to the petitioner.  
The second part is that the petitioner shall be duly  
interviewed by the same Board which interviewed  
earlier candidates and the third part is that  
the result shall be declared on the basis of the  
merit position.

(K)  
(A)

3. In the counter-affidavit filed, it has been categorically stated that the respondents have fully complied with the order aforesaid. The petitioner, who appears in person, contends that, in substance, there has been no compliance in so far as the respondents declared the result of the candidates, who had been interviewed earlier on 13.11.1992 and thereafter, they interviewed him. We have gone through the judgment given in the aforesaid O.A. and we are satisfied that there is no express or implied direction to the effect that the respondents shall not declare the result of the candidates who had already been interviewed on or before the date of judgment, viz., 6.11.1992. To put it differently, the Tribunal has not either expressly or impliedly directed that the result of the petitioner should be declared alongwith others, who had been interviewed earlier. The result is that the direction of the Tribunal, as contained in para 7 is capable of interpretation, which has been given by the respondents. The contempt petition therefore, cannot proceed any further.

4. We, however, make it clear that it will be open to the petitioner, if he is so advised to challenge the decision of the Selection Board by taking resort to appropriate proceedings in an appropriate forum.

5. In the result, the petition fails and is dismissed. There shall be no orders as to costs.

  
( B.N.Dhondiyal )

Member(A).

  
( S.K.Dhaon )  
Vice Chairman